



W.P.Nos.24905 and 24906 of 2021

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THE HON'BLE ACTING CHIEF JUSTICE
and
J.SATHYA NARAYANA PRASAD, J.

(Order of the Court was made by the Hon'ble Acting Chief Justice)

The petitioner, Mr.Rangarajan Narasimhan, has filed these writ petitions as public interest litigations to protect Sri Ranganatha Swamy Temple in Singavaram, Villupuram District. The petitioner, appearing in person, submitted that the official respondents are using explosives for laying a road on the hill which hosts the temple and, therefore, the respondents should be prevented from causing any damage to the temple.

2. Mr.R.Shunmugasundaram, learned Advocate General, appears on behalf of the respondent Nos.1 to 7 and 9 to 11. Mr.B.Rajesh Vivekanandan, learned counsel, appears on behalf of the eighth respondent.

3. Mr.R.Shunmugasundaram, learned Advocate General,



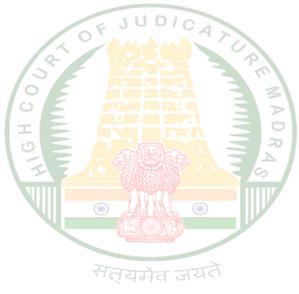
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submitted that the respondents are not using any explosives either for laying the road or for any other purpose on the relevant hill. Further, learned Advocate General submitted that at the instance of the villagers, the authorities have suspended the work and as of today no activity is being carried on in the hill. Learned Advocate General has also stated that the wall which got demolished in the rains would be reconstructed by the authorities. Learned Advocate General sought two weeks time for filing a status report.

4. The above submission made by learned Advocate General is recorded and the respondents are directed to maintain status-quo. However, the order of status-quo shall not stand in the way of the respondents reconstructing the damaged wall of the temple.

5. The petitioner, appearing in person, and learned Advocate-General submit that the connected matters are being listed before a Special Bench comprising R.Mahadevan and P.D.Audikesavalu, JJ. and, therefore, these writ petitions may also be listed before the concerned Bench for hearing on 2.12.2021.



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6. In view of the above submission, the Registry is directed to list these writ petitions before the relevant Bench on 2.12.2021.

(M.D., ACJ) (J.S.N.P., J.)
19.11.2021

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